

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
OA NO. 639 OF 2024**

IN THE MATTER OF:-

Sunil Kumar Gupta

.....Applicant(s)

VERSUS

Department of Town & Country planning Haryana & Others

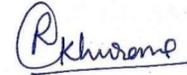
.....Respondent

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Dated: 26-3-2025

Filed By



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**Report of the Joint committee in matter of OA No. 639/2024  
Sunil Kumar Gupta v/s Department of Town & Country  
planning Haryana in compliance of Hon'ble National Green  
Tribunal order dated 17.09.2024.**

**1. Background:-**

The matter related to an application filed by Sh. Sunil Kumar Gupta for enforcement of environmental guidelines and regulations in the project developed by M\s AVL infrastructure Pvt. Ltd. in Gurugram as per the Environmental Clearance (EC) and Occupation and Completion Certificate (OC & CC) issued to the project proponent.

In the order dated 17.09.2024 it was observed by Hon'ble National Green Tribunal as under:-

\*The averments made in the application and documents filed in support thereof raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010\*

**2. Directions of Hon'ble National Green Tribunal:-**

Hon'ble National Green Tribunal vide its order dated 17.09.2024 directed as follows:

“We constitute a Joint Committee to verify the factual position and take appropriate remedial action in accordance with law. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), Regional Officer of Ministry of Environment, Forest and Climate Change (MoEF & CC), Chandigarh, Haryana Pollution Control Board (HSPCB) and District Magistrate, Gurugram and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action in accordance with law and file its factual and action taken report within two months. The State PCB will be the nodal agency for coordination and compliance.”

### **3. Compliance of directions of Hon'ble National Green Tribunal:-**

#### **A. Constitution of Joint Committee-**

In compliance of directions of Hon'ble National Green Tribunal Regional Officer of Ministry of Environment, Forest and Climate Change (MoEF & CC), Chandigarh has nominated Dr. K Muthamizh Selvan Addl. Director/Scientist as member of the joint committee, Central Pollution Control Board (CPCB), has nominated Sh. Danish meena, Scientist 'C', District Magistrate, Gurugram has nominated District Town Planner(E) Gurugram Sh. Anish Grover, ATP O/o DTP(E).

#### **4. Visit of the Joint Committee:-**

In compliance of directions of Hon'ble National Green Tribunal the joint committee team comprising Dr. K Muthamizh Selvan Addl. Director/Scientist, Sh. Danish meena, Scientist 'C', Sh. Anish Grover, ATP O/o DTP(E), Sh. Divyanshu Assistant Environmental Engineer, Haryana State Pollution Control Board Gurugram South, Sh. Amit Kumar, JE O/o DTP(E), Sh. Balraj Singh, President RWA & Sh. Satish Kumar, Estate Manager visited the site on 02-01-2025 along with the complainant to look into the grievances. The attendance sheet is attached as **Annexure R-1**.

#### **5. Observations of the Joint Committee**

- a. The Project name M/s AVL Ltd., Location- Sector-36A, Sihi, Gurugram has obtained CTO HSPCB/Consent/:329962323GUSOCTO40073925 and is valid till 30/09/2026.
- b. RWA/PP has installed additional rooms in stilt floor and additional lift in the area designated for ventilation shaft. The matter falls under the jurisdiction of DTP. The reply submitted by DTP vide letter 5589 dated 19.02.2025 is enclosed as **Annexure R-2**.
- c. Unit has installed 02 nos. of bore well within the premises and has obtained permission from HWRA (Copy of HWRA permission is attached as **Annexure R-3**) As per reply received from GMDA to group housing that master pipe line yet to be commissioned for the said project as such the firm has to make its own arrangement for water supply to meet

its domestic water supply requirement. Copy of reply from GMDA is attached as **Annexure R-4.**

d. RWA/PP has concertize the park area. The matter falls under the jurisdiction of DTP. The reply submitted by DTP vide letter 5589 dated 19.02.2025 is already attached as **Annexure R-2.**

e. RWA /PP has installed STP in the basement of the society, samples were collected from inlet & outlet of STP by HSPCB. As per analysis report vide no. 2072, 2073 & 2074 dated 10.01.2025, parameter are not within permissible limit as per Consent to operate conditions. Accordingly Show Cause Notice is issued to the unit for parameters found exceeding the permissible limit. Copy of notice of intention, Water Sampling Performa sent to Board Analyst alongwith Sample, presence certificate, analysis report & Show cause notice are attached as **Annexure- R-5, R-6, R-7, R-8 & R-9.**

f. RWA/PP has not installed flow meter at inlet and outlet of STP and has not maintained proper logbook for water consumption & treatment.

g. During inspection joint committee observed overflow of treated water on roads. Unit/RWA/PP has made arrangement for discharge of treated water via tankers through tanker collection point outside STP for discharge of treated water. Show Cause Notice was issued to the unit by Regional Office, Gurugram Region (S) for clarification regarding mode of discharge after treatment from STP. Copy of show cause notice is already attached as **Annexure R-9.**

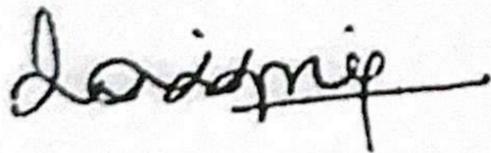
Unit has submitted reply that in the winter period, utilization/ reuse of treated waste water in the colony is limited, therefore, for alternate arrangement they have approached to Commissioner Municipal Corporation to permit the drain excess treated water in adjoining sewage line.

h. Unit (RWA/PP) has not maintained the used oil disposal record. Show Cause Notice was issued to the unit by Regional Office, Gurugram Region (S) for not maintaining used oil disposal record & for installing 2 nos. of DG set while obtaining CTO for 1 nos. Unit

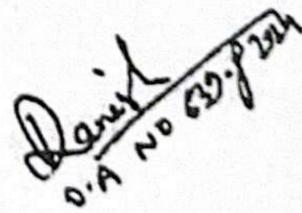
submitted reply that they have engaged M/s Satyam Petro Chemical for disposing the used oil. Further required capacity power backup for common area and common utility is duly approved by DHBVN.

### 6. Recommendation:

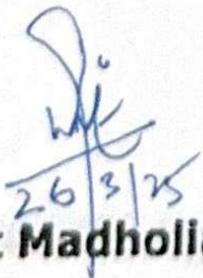
1. RWA/PP to ensure that STP is being operated properly and is complying the standards prescribed in CTO and treated sewage is being used as per the prescribed norms.
2. RWA/PP to install flow meter at Inlet/outlet of STP and water meter at borewells and maintain proper log book.
3. RWA/PP to ensure compliance of the building regulations of the State Government.



**Dr. K Muthamizh Selvan**  
**Addl. Director(MOEF&CC)**



**Danish Meena,**  
**Scientist 'C' (CPCB)**

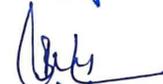


**Amit Madholia,**  
**DTP (Enforcement) Gurugram,**



**Divyanshu, A.E.E.,**  
**HSPCB, Gurugram (S)**

visit on 2<sup>nd</sup> January 2025 **107** in reference to OA 639/2024

Sr No.	Name & Designation	Signature	Email Id
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4.	Anish Grover, ATP of DTP(E)		anish.grover13@gmail.com
5.	Amit Kumar, JE of DTP(E)		aktap1009@gmail.com
6.	Divyanshu AEE, HSPCB		hsfcbrogys@gmail.com
7.	Balraj Singh, President RWA		avl.10a@gmail.com
8.	Satish Kumar B Estate Manager		info@avlinfra.com 9811650084 Vizender Dhandar.
9.	Nardeep Singh		tosadven@gmail.com
10.	Sunil Gupta		sunil84/1173@gmail.com

**Office of District Town Planner (Enforcement), Gurugram**

DEPARTMENT OF TOWN &amp; COUNTRY PLANNING, HARYANA

Sector-14, HUDA COMPLEX, 3<sup>rd</sup> FLOOR, GURUGRAM. Tel-0124-2223749

E-mail: dtpenf5.gurugram.tcp@gmail.com

To

Regional Officer,  
Gurugram (S),  
Haryana State Pollution Control Board.

Memo no. 5589

Dated: 19/2/25

**Subject: - Regarding Inspection in Compliance of Order of Hon'ble Tribunal in Original Application No. 639/2024 titled as Sunil Kumar Gupta V/s Department of Town & Country Planning Haryana.**

**Reference: - Your office memo no. HSPCB/GRS/2024/4051 dated 13.01.2025.**

On the subject cited above and letter under reference, it is intimated that the matter pertains to the Affordable Group Housing Colony namely "AVL 36 Gurgaon" bearing licence no. 18 of 2014 dated 10.06.2014 situated in sector- 36A, Gurugram. The order dated 17.09.2024 of the Hon'ble National Green Tribunal in Original Application 639/2024 has been examined, wherein, the point nos. 02 (a, b, c, d & f), 03, 06 and 07 pertains to this office. Accordingly, the pointwise report of this office is as under:-

1. In response to the point no. 02 (a, b, c, d & f), it is intimated that the concrete road within park (G1 + G3 + G5 + G10 + G11) has been approved as a "Hard Green Area" at the time of grant of Completion Certificate by the Directorate for which the as built drawing of the layout plan of the colony has submitted at the time of obtaining completion certificate and the same has been attached, herewith. Moreover, the RWA has laid the concrete slab for the purpose of sports activity for the children residing in Group Housing in question under the ROW of the High Tension Electric Line. The copy of as-buit layout plan duly showing the same are attached, herewith.
2. In response to the point no. 03, it is intimated that this office has issued necessary show cause notices to RWA against the unauthorized construction raised in stilt floor in the form of rooms and installation of additional lift in each tower (19 nos. of Towers). In compliance of the show cause notice, the RWA president Sh. Balraj Singh had submitted a reply in this office wherein he had admitted the installation of additional lifts have been made due to overwhelming number of requests of the residents of the said group housing colony.

Furthermore, it is also intimated that this office has requested the higher authority for the directions/guidelines regarding action on installation of lifts in 19 towers of the said Group Housing Colony. However, it has been informed by the Senior Town Planner, Gurugram office memo no. 6279 dated 03.12.2024 (copy attached) that "*as per approved building plans the installation of lift in the area approved for shaft does not result in obstruction of light and ventilation to any habitable area and has no impact on FAR area and ground coverage is also within the permissible limits. In view of the same, the said installation is compoundable offence.*"

3. In response to the point no. 06, it is intimated that this office had issued the show cause notices and restoration orders against the installation of additional lifts and unauthorized construction made in the colony. However, as intimated by the STP(G) office memo dated 03.12.2024, the said additional installation of lifts can be compounded by the RWA from the Director, Town and Country Planning, Haryana, Chandigarh after applying in the prescribed format. Moreover, as per the reply submitted by the developer the open space in the approved layout plan is forming part of hardscape and softscape features of the integral part of landscape design. Moreover, the minimum green required as per the norms/policy in a Affordable Group Housing Colony is only 15% as mentioned in point no.4 below.
4. In response to the point no. 07, it is intimated that as per approved layout plan and as built layout plan of the said Group Housing Colony, the provided green area is 23.36% of the total area of the colony. Moreover, it is also intimated that the site has been visited and it found that at site 22.14% area of the total area of the colony is existing green area which is more than the permissible limits (i.e 15% of the area of the colony).

This is for your kind information and further necessary action, please.

DA/As above.

  
19/2/25  
District Town Planner,  
Enforcement, Gurugram

110

7375  
04/12/2024

Please Examine &amp; Report

ATP

ADA

Amit

OFFICE OF SENIOR TOWN PLANNER, GURUGRAM  
DEPARTMENT OF TOWN & COUNTRY PLANNING, HARYANA  
SECTOR-14, HUDA COMPLEX, 3<sup>RD</sup> FLOOR, GURUGRAM.

Tel+Fax-0124-4014776

E-mail: [stp4.Gurugram\\_tcp@gmail.com](mailto:stp4.Gurugram_tcp@gmail.com)

03-12-2024

Memo No. : STP(G)/2024/ 6279

Dated:

29-11-24

To

District Town Planner (Enf.),  
Gurugram

**Subject:- Additional/alteration in the Affordable Group Housing Colony, Licence No. 18 of 74 of 2018 namely AVL-36A, Gurugram.**

Reference: - Your office memo no. Endst. No.19604 dated 04.11.2024.

With reference to the subjected matter, it is observed that direction/guidelines regarding action on installation of lifts in 19 towers of subjected colony after grant of occupation certificate has been sought from the directorate by DTP(E), Gurugram vide letter under reference. The same has been examined and observed that as per approved building plans the installation of lift in the area approved for shaft does not result in obstruction of light and ventilation to any habitable area and has no impact on FAR area and ground coverage is also within the permissible limits. In view of the same, the said installation is compoundable offence. Accordingly, the matter may be decided after giving due hearing while apprising the same and action may be taken if the same is brought in conformity within provisions of department.

DA/As above



Senior Town Planner  
Gurugram Circle, Gurugram

Endst. No. STP (G)/2024/

Dated:

A copy is forwarded to the Director, Town & Country Planning, Haryana, Chandigarh for information please.

Senior Town Planner  
Gurugram Circle, Gurugram

AS BUILT DRAWING  
DATE: 1/24



**AREA STATEMENT**

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**NUMBER STATEMENT OF FLOOR AREA FOR OCCUPANCY**

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हरियाणा सरकार  
हरियाणा जल संसाधन प्राधिकरण  
Government of Haryana  
Haryana Water Resources Authority

**PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION**

Project Name:		AVL XXXVI Gurgaon							
Project Address:		AOA Office, AVL36GURGAON, SECTOR 36A, GURUGRAM,122004							
Village/MC:		Gurugram (MC)		Tehsil:		Gurgaon			
District:		GURUGRAM		State:		Haryana			
Pin Code:		--							
Communication Address:		AOA Office, AVL36GURGAON, SECTOR 36A, GURUGRAM,122004							
Address Regional Office:		Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula							
1.	NOC No.:	HWRA/NOC/INF/R/2024/98							
2.	Application No.:	HWRA/INF/R/2023/162		3.	Category:	Infrastructure			
4.	Project Status:	Renew		5.	NOC Type:	Renew			
6.	Ground Water Extraction Permitted:								
	<b>Ground Water For</b>	<b>m3/day</b>	<b>m3/year</b>	<b>Valid From</b>	<b>Valid Upto</b>				
	Fresh Water	785.00	286525.00	03/10/2023	03/10/2024				
	Construction Purpose	0.00	0.00	03/10/2023	--				
	Dewatering	--	--	03/10/2023	--				
	<b>Total</b>	<b>785.00</b>	<b>286525.00</b>	--	--				
7.	Details of Ground Water Extraction: Total Existing No.:2				Total Proposed No.:0				
		DW	DCB	BW	TW	DW	DCB	BW	TW
	Abstraction Structure*	--	--	--	2	--	--	--	--
	*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder								
8.	Quantum of ground water recharge(m3/year)	12100.00							
9.	Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism	No. of Piezometers			Monitoring Mechanism				
					Manual	DWLR	Telemetry		
				1	0	1	1		

\* Terms & conditions are at the back of this page.



Note: This is computer generated certificate, it can be validated by scanning QR code.

### Validity of this NOC shall be subject to compliance of the following mandatory conditions

This NOC for abstraction of ground water, shall be subject to the following terms and conditions

1. NOC is granted to the applicant on the condition that local government water supply agencies are not able to supply the desired quantity of water. In case of supply of water from local agency the applicant shall immediately inform HWRA and reduce the abstraction of ground water accordingly.
2. The applicant abstracting ground water between 100-500 kld shall undertake self-annual water audit and those abstracting ground water more than 500 kld shall undertake water audit through organisations authorised by Government of India or HWRA and submit audit reports at the time of renewal of the NOC.
3. Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism shall be mandatory for industries drawing or proposing to draw more than 500kld of ground water and Monitoring of water level shall be done by project applicant. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells Detailed guidelines for design and construction of piezometer is given on the portal. Monthly water level data shall be submitted to the HRWA through the web portal on quarterly basis.
4. Injection of treated/untreated wastewater into aquifer system is strictly prohibited.
5. In case of infrastructure projects that require dewatering, applicant shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to HWRA as applicable. Monitoring records and results should be retained by the applicant for two years, for inspection or reporting as required by HWRA.
6. Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 50 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
7. For infrastructure dewatering/ construction activity, NOC shall be valid for specific period as per the detailed proposal submitted by the applicant or for one year, whichever is earlier.
8. All residential apartments or group housing societies requiring water for drinking/domestic use only, shall pay groundwater abstraction charges on quarterly basis as per Table 5.1.
9. All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges on quarterly basis as applicable as per Table 5.3 A.
10. All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges on quarterly basis as per Table 5.3 B.
11. All the tube wells/ground water abstraction structures permitted shall be fixed with digital electromagnetic/ultrasonic water meters, by the applicant at its own cost with telemetry system and monthly ground water abstraction data shall be recorded in a logbook. Compliance to this condition shall be reported within one month from the date of issue of this letter. Daily water meter readings to be recorded in a dedicated register and shall be submitted on the web portal to HWRA on quarterly basis or through centralized mechanism evolved by HWRA.
12. The applicant, as per approved proposal, shall implement rainwater harvesting and ground water recharge measures within three months from the date of issuance of this NOC and undertake periodic maintenance of recharge structures. Photographs (with geo tag only) of the recharge structures etc. and compliance of completion of construction of the same along with copy of NOC shall be furnished immediately to the Haryana Water Resources Authority for verification, on the Email ID of the Authority (compliance - hwra@hry.gov.in)
13. The ground water chemical quality shall be monitored twice in a year during pre & post- monsoon period.
14. The monthly ground water level monitoring data in respect of piezometer shall be submitted quarterly to the Haryana Water Resources Authority on regular basis.
15. In case of renewal, application shall be submitted online within 90 days before the expiry of this NOC and abstraction of ground water, after expiry of NOC shall be illegal and liable for legal action as per law.
16. The applicant shall seek prior permissions from HWRA for any increase in daily quantum of groundwater abstraction (i.e. more than the permitted limit in the NOC)..
17. Where the applicant granted NOC for abstraction of saline water and the existing well(s) is/are yielding fresh water, the same shall be sealed and new tube well(s) tapping saline water shall be constructed within 3 months of the issuance of NOC or from the date of seal of the fresh water tube well, as the case may be. The applicant shall be also ensuring safe disposal of saline residue, if any.
18. The applicant shall ensure the 100% reuse for non potable usage of self generated waste water after due treatment. He shall also ensure to reuse for non potable usage the Treated Waste Water (other than self generated) as per application and NOC terms & conditions.
19. The applicant shall comply with the provisions of the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, Rules, regulations, guidelines and directions issued thereunder. Non-compliance of these provisions shall be liable for the penalty as per the provisions of the Act, rules and regulations, guidelines and directions issued thereunder.
20. Since, this NOC has been issued on the basis of self-assessment by the applicant and without any site inspection, hence the Authority may inspect the site/unit and documents at any time. In case any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the NOC granted immediately and may revoke or modify the NOC after giving a notice to the applicant.
21. This NOC is subject to prevailing State Government rules/law of Courts orders related to construction of tube well, ground water withdrawal, construction of recharge or conservation structure/discharge of effluents or any such matters as applicable.
22. The applicant shall comply with the directions/conditions/instructions issued by any Court of law related to the matters concerned with the Authority.
23. The applicant shall report self-compliance duly signed by authorized person along with authorization letter by e-mail to Haryana Water Resources Authority quarterly as well as yearly basis after the issuance of NOC.
24. This NOC does not absolve the applicant of his obligation/requirement to obtain the necessary approvals from the statutory and administrative Authorities/Departments.
25. The issuance of this NOC does not imply that other statutory or administrative clearances shall necessarily be granted to the applicant by the concerned authorities. The concerned Authorities shall act as per their own procedure.
26. The applicant shall immediately inform the HWRA, if any change in the information provided by the applicant in the application form for seeking NOC.
27. This NOC shall not absolve the applicant from any penalty/punishment/environment compensation, which may have been imposed or may be imposed, for abstraction of groundwater during such period, before the issuance of this NOC.
28. In case of non-payment or delayed payment of ground water abstraction/restoration charges, a penal interest @ 18% p.a. shall be charged.
29. The necessary compliance shall be submitted to the Authority on the web portal of the Authority i.e. www.hwra.org.in or on the email id compliance-hwra@hry.gov.in.
30. Applicant to comply IS:10500:2012 standards before use of abstracted ground water for drinking & domestic purposes.
- 31.

**GURUGRAM METROPOLITAN DEVELOPMENT AUTHORITY****Email id: [xen3infra2.gmda@nic.in](mailto:xen3infra2.gmda@nic.in)****TO WHOM SO EVER IT MAY CONCERN****Gurugram/Date 23.12.2024**

This is to certify that this office of Gurugram Metropolitan Development Authority is not providing any water supply to the firm, M/s AVL infrastructure Pvt. Ltd. for project AVL36GURGAON located at Sector-36A, Gurgaon-Manesar Urban Complex, District-Gurugram, Haryana as master water supply services are yet to be commissioned for the said project.

As such the firm has to make its own arrangement for water supply to meet its domestic water supply requirement, if any after obtaining the necessary permission from the competent authority.

Signed by  
Abhinav Verma  
Executive Engineer-IV  
Date: 23-12-2024 12:40:05  
W/S Division, Infra-II  
GMDA, Gurugram

*This communication is computer generated and does not contain any signature in pen. This is signed with the digital signature obtained from a certifying authority under the Information Technology Act, 2000. For any queries, please quote the letter Number and e-mail at the mail address provided above.*

**PLOT NO.3, SECTOR - 44, GURUGRAM - 122003**

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**Government of Haryana**  
**Haryana Water Resources Authority**  
**Application for Permission to Extract Ground Water for Infrastructure Use**

**Application Type - Renewal**

**Application No: HWRA/INF/R/2025/406** (Application Received Fee Paid)

<b>HWRA/CGWA Previous NOC No: HWRA/NOC/INF/R/2024/98</b> <a href="#">Download</a> <b>valid upto : 03/10/2024</b>		
<b>HWRA/CGWA Previous Application No: HWRA/INF/R/2023/162</b> <a href="#">Download</a>		
<b>1. General Information</b>		
<b>Attach Certificate/NOC regarding 'non-availability' or 'Partial Water supply' in the prescribed format from PHED/ HSVP/ HSIIDC/ MCs &amp; other local Government water supply agencies in respect of all categories of assessments units</b>		
	<a href="#">Download</a>	
(i)	<b>Name of Applicant</b>	Balraj Singh
(ii)	<b>Designation of Applicant</b>	President RWA
	<b>Authorization Letter in the name of Balraj Singh (applicant):</b>	<a href="#">Download</a>
	<b>ID Proof Type</b>	Aadhaar
	<b>ID Proof no</b>	XXXXXXXXX9738
	<b>Id Proof Document</b>	<a href="#">Download</a>
(ii)	<b>Mobile No. of Applicant</b>	9667768755
(iii)	<b>Email of Applicant</b>	avl.uoa@gmail.com,
(iv)	<b>Name of the Infrastructure:</b>	AVL XXXVI Gurgaon
	<b>Type of Infrastructure:</b>	Group housing
	<b>Infrastructure Unit Address:</b>	AVL36GURGAON, SECTOR-36A, GURUGRAM
	<b>Is Commercial</b>	No
	<b>Completion Certificate</b>	<a href="#">Download</a>
	<b>DateCompletionCertificate</b>	10/11/2022
	<b>Occupation Certificate</b>	<a href="#">Download</a>
	<b>DateOccupationCertificate</b>	17/12/2019
	<b>Date Of Commencement</b>	17/12/2019
	<b>Approval letter / CLU of State Government Agency approving the infrastructure development to be attached</b>	<a href="#">Download</a>
	<b>Latest up-to-date valid Environment Clearance Certificate by SEIIA, if applicable</b>	
	<b>Whether CTO/CTE by HSPCB is applicable</b>	Yes
	<b>If not applicable, give reason</b>	
	<b>Latest CTO issued by HSPCB, if applicable</b>	<a href="#">Download</a>
		CTO/CTE Number : 329962323GUSOCTO400739 25
		Issue Date : 07/08/2023
	<b>Validity period of uploaded CTO/CTE</b>	From : 01/10/2023
		To : 30/09/2026
(v)	<b>Location details of the Infrastructure unit:</b>	

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	<b>State :</b>	Haryana	<b>District :</b>	GURUGRAM	
	<b>Tehsil:</b>	Gurgaon	<b>Block:</b>	GURGAON	
	<b>Village/MC:</b>	Gurugram (MC)	<b>Region:</b>	over-exploited	
	<b>Latitude:</b>	28.414982	<b>Longitude:</b>	76.980521	
	<b>Infrastructure Locality:</b>	Urban Development Authority			
	<b>Site Plan:</b>	<a href="#">Download</a>			
	<b>Location Map:</b>	<a href="#">Download</a>			
	<b>Document of Ownership/Lease:</b>	<a href="#">Download</a>			
(vi)	<b>Correspondence address:</b>	AOA Office, AVL36GURGAON, SECTOR 36A, GURUGRAM,122004			
(vii)	<b>Land use details of existing/proposed:</b>				
	<b>Total Land area(sq m):</b>				36582.50
	<b>Rooftop area of buildings/sheds(sq m):</b>				9643.00
	<b>Road/paved area(sq m):</b>				18395.00
	<b>Green belt area(sq m):</b>				8545.00
	<b>Open Land(sq m):</b>				0.00
	<b>Any other structure proposed:</b>	No			
(viii)	<b>Source of availability of surface water for Industrial use, if any</b>	None			
(x)	<b>Groundwater utilization for:</b>	Existing Infrastructure			
(xi)	<b>Purpose of Abstraction</b>	Drinking/Domestic Use Only			
(xii)	<b>Applying For:</b>	Operational Purpose			
<b>Total number and type of:</b>					
	<b>a. Dwelling units</b>				1480
	<b>b. Commercial units</b>				63
	<b>c. Industrial units</b>				0
	<b>d. Others</b>				0
<b>2. Detail of water requirement / recycled water usage:</b>					
<b>Water Requirement for construction purpose :</b>					
	a) Quantity of water required for construction				
	b) Period of construction for which permission is required (No. Of Days)				
	c) Sewage Water available within 10 kms				
<b>Water Requirement for operational purpose :</b>					
		<b>Existing as per NOC</b>		<b>Revised</b>	
	<b>Calculation details of water requirement:</b>			<a href="#">Download</a>	
	<b>Water Balance Chart</b>			<a href="#">Download</a>	
(i)	<b>Total water requirement, excluding construction (m3/day):</b>	1235.00		1235.00	
(a)	<b>Ground Water requirement, excluding construction (m3/day):</b>	785.00		785.00	



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1	tube well/ 2021	100.00/ 150.00	31.00	29.00	14.00/ 365	1	7.5	Yes
2	tube well/ 2021	100.00/ 150.00	31.00	29.00	13.00/ 365	1	7.5	Yes

	<b>Source of fresh water requirement being met uptill now</b>	
	<b>Affidavit duly attested by the Applicant regarding non-existence of tubewell</b>	
	<b>Likely date of operation of proposed tubewell</b>	
	<b>Quantum of ground water recharge(m3/year)</b>	12100.00
a)	<b>Compliance Report of current NOC conditions as per format (In case of NOC issued by HWRA, fill the compliance status against the link on the portal. Take the print out of Compliance Report so generated and attach here duly signed by the applicant)</b>	<a href="#">Download</a> <a href="#">View Online compliance Report</a>
b)	<b>Affidvite for compliance of current NOC conditions, as per format</b>	<a href="#">Download</a>
c)	<b>Self water-audit report for ground water use of 100-500 KLD / water-audit report from accredited consultant for ground water use of above 500 KLD.</b>	<a href="#">Download</a>
d)	<b>Any Other document (if any)</b>	
	i. Self Declaration in respect of Dual Piping	<a href="#">Download</a>
	ii. STP Self Declaration with Water Test Reports	<a href="#">Download</a>
	iii.	
e)	<b>In cases where dewatering is involved, submission of IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.</b>	
f)	<b>Certificate from a local government water supply agency regarding non availability of treated sewage water for construction within 10 km. radius of the site in critical and over-exploited areas.</b>	<a href="#">Download</a>

**Self Declaration:-**

1. I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

2. I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date:

Place:

[Download](#)

Signature of Applicant with Office Seal

(Balraj Singh)

(President RWA)

<b>a) Information of payment for Application Fee</b>				
Type of Organisation	Others			
Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
HRWA1002055012103569	N008253502700279	08/01/2025	150000	Success
<b>b) Information of payment for Tarrif Fee</b>				
Type of Organisation	Others			
Total Amount				
Mode of Payment				

HARYANA STATE POLLUTION CONTROL BOARD

Notice of Intention to have sample analyzed.  
Under section 21 of Water Act, 1974  
(See Rule 31)

To

Avl Infrastructure Pvt. Ltd.  
Avl-36, Gurugram City,  
village Sibi, Sector 36A, Gurugram

Take notice that it is intended to have analysed the sample of Water/ sewage effluent/trade effluent which is being taken today the 2<sup>nd</sup> day of Jan 2025 from (i) Inlet, outlet of STP and outlet of unit.  
(Grey water & Black water)

  
Name and designation of the person who takes the sample is



(i) Here specify the stream, well, plant, vessel or place from where the sample is taken.

To

Avl Infrastructure Pvt. Ltd.  
Avl-36, Gurugram City,  
village Sibi, Sector 36A, Gurugram



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**HARYANA STATE POLLUTION CONTROL BOARD**

The Board Analyst / Lab Incharge,  
Haryana State Pollution Control Board,  
Panchkula/Faridabad/Gurgaon/Hisar.

**Sub:-** Spot inspection report of sample collected under section 21 of Water Act, 1974.

Kindly receive the sample for analysis. The technical information is as under:-

1 Name and address of the unit *AvL Infrastructure Pvt Ltd*  
 2 *AvL 36 Gurugram village Sini, Sector 36A*  
 3 Product Manufactured *Housing Society*  
 4 Nature of sample i.e. whether *Legal*  
 5 paid/legal/monitoring/joint sample with recognized lab. *21 Jan 2025*  
 6 Date and time of collection *Divyanshu, AEE*  
 7 Name and designation of the officer/official who collected the samples *grab*  
 8 Sample whether grab or composite (Representative *Recycle / Reuse / Horticulture*  
 9 sampling should be done in all cases whether *Housing Society*  
 10 continuous flow or effluent exists, as far as possible the sample should be composited even if no continuous flow of effluent exists.  
 Mode of disposal/discharge whether into inland surface/in the public sewer or on land for irrigation/on land for peroration.  
 Name of products & quantity  
 Chemical used in the process  
 Specify relevant parameters to be analysis and the prescribed limits:-

Sr. No.	Parameters to be analyzed	Prescribed limits
1.	pH	
2.	BOD	
3.	COD	
4.	S.S.	
5.	O & G	

*ds per 2-7-2020*  
*all parameters*

1 Point of sample collection *Inlet Outlet of STP (Grey water)*  
 2 Temperature colour and Odour of the sample at the time of collection  
 3 The sample should reach to the lab immediately & in any case not later than 24 hrs. of its collection (give time of sampling and time of delivery in the lab) *G - light whitish whitish (lime)*  
 4 Certified that the samples have been preserved in accordance with ISI 2488 part-I and details of preservatives are given as under:- *0 - foul mild*  
 5 Sample should be preserved in Ice Box at 4°C and sample should be marked and sealed properly and affixed with cellulose tape. *yes*  
 6 Certified that the sample has been sealed and seal impression of the sample is given as under: *yes*  
 7 Certified that ETP/STP are structurally adequate and were operating at the time of sample collection and there is no dilution. *yes in operation*

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- 18. Where treatment plant exists 02 samples be taken i.e. from the inlet & out of the treatment plant.
- 19. Whether effluent treatment plant provided (Give brief details of unit process such as)

yes

Sr. No.	Component of ETP/STP provided	size of the components	Nos.	Shortfall	
				Size	Not operative in No.
i	Oil and Grease Trap				
ii	Holding Tank	Bar Screen			
iii	Reaction Unit				
iv	Settling/Clarifier Unit				
v	Anaerobic Components	Equalisation Tank			
vi	Aerobic Component	Coagulation Tank			
vii	Activated Sludge Unit	Filter feed tank			
viii	Any Other special unit	UF, MGF, UV			
ix	Sludge drying Beds				

- 20. Whether ETP/STP are structurally adequate and were operating at the time of sample collection & working satisfactorily at the time of sampling.
- 21. All the process of the industries were operating during the sampling.
- 22. Sample has been collected as per procedure.
- 23. Whether log book regarding operation of ETP/STP maintained by the unit
- 24. Remarks to be recorded
  - a) Mode of bye passing system,
  - b) Final Tank filled with fresh water or having dilution arrangement
  - c) Any other manipulation
  - d) Any other remarks
- 25. Energy meter/Electric Meter reading at the time of sampling

in operation

yes

yes

not maintained

/- No bye pass

79697 Kwh

Sample collected by Sh. Divyanshu, AEE Signature \_\_\_\_\_  
 Accompanied by Sh. \_\_\_\_\_ Signature \_\_\_\_\_  
 Sample delivered in lab by Sh. \_\_\_\_\_ Signature \_\_\_\_\_  
 Sample received in the lab by Sh. \_\_\_\_\_ Signature \_\_\_\_\_

Signature of the Representative/ authorized Signatory of the unit

Signature of the Officer/ Officials collected the sample



Note: In case the unit wants to keep a sample & get it tested elsewhere he can do so and in case of any grievances, he may record the same on the inspection report while signing & may also report the matter to Head Office within 24 hours.

CC:-

- 1. Member Secretary.
- 2. Scientific Service Cell.

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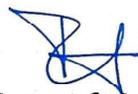
## PRESENCE CERTIFICATE

Sewage/ Trade effluent sample of M/s AVL Infrastructure Pvt Ltd  
Plot 36 Gurugram village Sibi Sector 36A has been collected from the outlet of the  
factory on 2nd day of Jan 2025 under the  
provisions of section 21 of the Water (Prevention & Control of Pollution) Act, 1974.

The sample(s) also been marked and sealed in the presence of the  
representative of the factory, as per the seal inscription given below:-

  
Signature of the  
Rep. of unit

  
Seal inscription  
put on the sample(s)

  
Signature of the officer  
who collected the sample



**PREVENT  
POLLUTION**

Annexure R-8

**FORM J**  
(See Rule 36)

Report No.:-2072

Dated - January 10, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 02<sup>nd</sup> day of January, 2025 from Sh. Divyanshu, AEE, a sample of liquid domestic effluent of M/s AVL Infrastructure Pvt. Ltd. AVL-36, Gurugram city, village sihi, sector-36A, Gurgaon , collected on 02.01.2025 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 02/01/2025 to 10/01/2025 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP (Grey Water)	Outlet of STP (Grey Water)	Prescribed Limits	Test Method
1.	pH Value at 25°C	7.26	7.53	5.5-9.0	APHA 4500 H <sup>+</sup> B (24 <sup>th</sup> Edition 2023)
2.	Conductivity µS/cm at 25°C	1640	1320	----	APHA 2510 B (24 <sup>th</sup> Edition 2023)
3.	Total Suspended Solids mg/l	360	150	20	APHA 2540 - D (24 <sup>th</sup> Edition 2023)
4.	B.O.D.(3 Days at 27 <sup>o</sup> C) mg/l	120	62	10	IS 3025 (Part 44) 2023
5.	Chemical Oxygen Demand mg/l	482.6	254.9	50	APHA 5220-B (24 <sup>th</sup> Edition 2023)
6.	Oil & Grease mg/l	18.6	12.4	10	APHA 5520-B (24 <sup>th</sup> Edition 2023)

BDL\* = Below Detection Limit

DL\*\* = Detection Limit

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **10<sup>th</sup> day of January, 2025**

Haryana State Pollution Control Board Laboratory,  
Sector-16 A, Faridabad

  
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Gurgaon South/ M/s AVI Infrastructure Pvt. Ltd. AVL-36, Gurugram city, village sihi, sector-36A, Gurgaon.

Endst. No. HSPCB/LAB/F/2025/ 10098

Dated: 10-01-25

This test report relate only to the particular sample submitted for testing



**PREVENT  
POLLUTION**

**FORM J**  
(See Rule 36)

Report No.:-2073

Dated - January 10, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 02<sup>nd</sup> day of January, 2025 from Sh. Divyanshu, AEE, a sample of liquid domestic effluent of M/s AVL Infrastructure Pvt. Ltd. AVL-36, Gurugram city, village sihi, sector-36A, Gurgaon , collected on 02.01.2025 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 02/01/2025 to 10/01/2025 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP(Black Water)	Outlet of STP (Black Water)	Prescribed Limits	Test Method
1.	pH Value at 25°C	8.12	7.36	5.5-9.0	APHA 4500 H <sup>+</sup> B (24 <sup>th</sup> Edition 2023)
2.	Conductivity $\mu$ S/cm at 25°C	2750	1720	----	APHA 2510 B (24 <sup>th</sup> Edition 2023)
3.	Total Suspended Solids mg/l	310	230	20	APHA 2540 - D (24 <sup>th</sup> Edition 2023)
4.	B.O.D.(3 Days at 27 <sup>o</sup> C) mg/l	150	88	10	IS 3025 (Part 44) 2023
5.	Chemical Oxygen Demand mg/l	605.5	446.2	50	APHA 5220-B (24 <sup>th</sup> Edition 2023)
6.	Oil & Grease mg/l	8.4	7.2	10	APHA 5520-B (24 <sup>th</sup> Edition 2023)

BDL\* = Below Detection Limit

DL\*\* = Detection Limit

The condition of the seals, fastening and container on receipt was as follow:  
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.  
Signed this on **10<sup>th</sup> day of January, 2025**

Haryana State Pollution Control Board Laboratory,  
Sector-16 A, Faridabad

*Narender Hooda*  
Board Analyst

To  
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Gurgaon South/ M/s AVL Infrastructure Pvt. Ltd. AVL-36, Gurugram city, village sihi, sector-36A, Gurgaon.  
Endst. No. HSPCB/LAB/F/2025/10100-10102

Dated: 10-01-25

This test report relate only to the particular sample submitted for testing

*ofc*



**PREVENT  
POLLUTION**

**FORM J**  
(See Rule 36)

Report No.:-2074

Dated - January 10, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 02<sup>nd</sup> day of January, 2025 from Sh. Divyanshu, AEE, a sample of liquid domestic effluent of M/s AVL Infrastructure Pvt. Ltd. AVL-36, Gurugram city, Village-Sihi, Sector-36A, Gurgaon, collected on 02.01.2025 from the Outlet of Unit for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 02/01/2025 to 10/01/2025 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Outlet of Unit	Prescribed Limits	Test Method
1.	pH Value at 25°C	7.34	5.5-9.0	APHA 4500 H <sup>+</sup> B (24 <sup>th</sup> Edition 2023)
2.	Conductivity $\mu$ S/cm at 25°C	1820	----	APHA 2510 B (24 <sup>th</sup> Edition 2023)
3.	Total Suspended Solids mg/l	470	20	APHA 2540 - D (24 <sup>th</sup> Edition 2023)
4.	B.O.D.(3 Days at 27° C) mg/l	175	10	IS 3025 (Part 44) 2023
5.	Chemical Oxygen Demand mg/l	685.2	50	APHA 5220-B (24 <sup>th</sup> Edition 2023)
6.	Oil & Grease mg/l	8.6	10	APHA 5520-B (24 <sup>th</sup> Edition 2023)

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **10<sup>th</sup> day of January, 2025**

Haryana State Pollution Control Board Laboratory,  
Sector-16 A, Faridabad

*Narender Hooda*  
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Gurgaon South/ M/s AVL Infrastructure Pvt. Ltd. AVL-36, Gurugram city, Village-Sihi, Sector-36A, Gurgaon.

Endst. No. HSPCB/LAB/F/2025/ 10104

Dated: 10-01-25

This test report relate only to the particular sample submitted for testing



**HARYANA STATE POLLUTION CONTROL BOARD**  
**Haryana State Pollution Control Board, 3rd Floor, HSIIDC Office Complex,**  
**IMT Manesar, Gurugram** Annexure R-9

No: HSPCB/GUR/2025/INS/91354596SCNCR001

Dated: 21-01-2025

To

AVL Infrastructure Pvt Ltd  
AVL 36 Gurgaon village Sihi, Sector 36A

**Sub: Show cause notice for withdrawal/ cancelling of / Consent To Operate 21 of Air (Prevention & Control of Pollution) Act, 1981/ 27 of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has committed the following violations :

1. 1. Unit not obtained authorization under HWM rules. 2. Unit provided tanker Collection point via portable pipe within society creating possibility of discharging effluents in odd hours need to clarify it 3. Logbook of Water consumption and water treatment not maintained. 4. Flow meters at outlet and inlet of STP not provided. 5. ph meter not provided. 6. Unit need to clarify mode of discharge after treatment from STP. 7. Not submitted compliance of conditions mentioned in EC. 8. Used oil disposal record not maintained. 9. Unit installed 2 nos. of DG set while obtained CTO for 1 nos. need to clarify it. 10. Not provided separate meter on STP. 11. Parameters found exceeding the permissible limit i.e. BOD-62 mg/l, COD-254.5 mg/l, O & G-12.4 Fecal Coliform-580 MPN/100 ml & TSS-150 mg/l , BOD-88 mg/l, COD-446.2 mg/l, Fecal Coliform-5800 MPN/100 ml & TSS-230 mg/l, BOD-175 mg/l, COD-685.2 mg/l, Fecal Coliform-8400 MPN/100 ml & TSS-470 mg/l.

In view of the above, you are hereby directed to show cause within 15 days as to why / consent to operate granted to your unit may not be revoked under section 27 of Water (Prevention & Control of Pollution) Act, 1974/ 21 of Air (Prevention & Control of Pollution) Act, 1981 for non-compliance of the above mentioned / Deficiencies

In case you fail to comply with the / Deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section 21 of Air (Prevention & Control of Pollution) Act, 1981/ 27 of Water (Prevention & Control of Pollution) Act, 1974

**\*\* Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted

their reply to other offices of the Board , the same is not liable for consideration on any legal forum.

2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

VIJAY  
CHAUDHARY

Digitally signed by VIJAY  
CHAUDHARY  
Date: 2025.01.21 14:11:48 +05'30'

**Vijay Chaudhary , Regional Officer  
Regional Office Gurgaon South**





**HARYANA STATE POLLUTION CONTROL BOARD**  
Haryana State Pollution Control Board, 3rd Floor, HSIIDC Office Complex,  
IMT Manesar, Gurugram Email:- hspcbrogrs@gmail.com

No: HSPCB/GUR/2025/INS/91354596SCNCC001

Dated: 21-01-2025

To

AVL Infrastructure Pvt Ltd  
AVL 36 Gurgaon village Sihi, Sector 36A

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 21-01-2025 regarding and during the inspection following deficiencies has been observed as per provisions of section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974) :

1. Unit not obtained authorization under HWM rules. 2. Unit provided tanker Collection point via portable pipe within society creating possibility of discharging effluents in odd hours need to clarify it 3. Logbook of Water consumption and water treatment not maintained. 4. Flow meters at outlet and inlet of STP not provided. 5. ph meter not provided. 6. Unit need to clarify mode of discharge after treatment from STP. 7. Not submitted compliance of conditions mentioned in EC. 8. Used oil disposal record not maintained. 9. Unit installed 2 nos. of DG set while obtained CTO for 1 nos. need to clarify it. 10. Not provided separate meter on STP. 11. Parameters found exceeding the permissible limit i.e. BOD-62 mg/l, COD-254.5 mg/l, O & G-12.4 Fecal Coliform-580 MPN/100 ml & TSS-150 mg/l , BOD-88 mg/l, COD-446.2 mg/l, Fecal Coliform-5800 MPN/100 ml & TSS-230 mg/l, BOD-175 mg/l, COD-685.2 mg/l, Fecal Coliform-8400 MPN/100 ml & TSS-470 mg/l.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**\*\* Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

VIJAY  
CHAUDHARY  
Vijay Chaudhary , Regional Officer

Digitally signed by VIJAY  
CHAUDHARY  
Date: 2025.01.21 14:12:32 +05'30'

**Regional Office Gurgaon South**

